

**PUNJAB VIDHAN SABHA**

**BILL NO. 1-PLA-2026**

**THE PUNJAB APPROPRIATION (NO. 1) BILL, 2026**

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year 2025-26.

BE it enacted by the Legislature of the State of Punjab in the Seventy-seventh Year of the Republic of India as follows:-

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| <i>Short title.</i>   | 1. This Act may be called the Punjab Appropriation (No. 1 ) Act, 2026.   |
| <i>Issue of ₹22544,96,71,000/- out of the Consolidated Fund of the State of Punjab for the financial year, 2025-26.</i> | 2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting, in the aggregate to a sum of <b>₹22544,96,71,000/-</b> (Twenty two thousand five hundred forty four crore ninety six lac and seventy one thousand rupees only) towards defraying several charges, which will come in the course of payment during the financial year 2025-26 ending on the thirty-first day of March, 2026, in respect of the services and purposes, specified in column 2 of the said Schedule. |
| <i>Appropriation.</i>   | 3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year 2025-26.   |
| <i>Overriding effect of the Act.</i>  | 4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.  |

	SCHEDULE				
Dem and No.	Services and purposes		sums not exceeding		
			Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
			Rs.	Rs.	Rs.
1	Agriculture	Revenue	14959647000	8357000	14968004000
		Capital	10860000	0	10860000
2	Animal Husbandry, Dairy Development and Fisheries	Revenue	0	0	0
		Capital	32487000	0	32487000
3	Co-operation	Revenue	499362000	898000	500260000
		Capital	71801000	0	71801000
4	Defence Services Welfare	Revenue	4000	0	4000
		Capital	0	0	0
5	Education	Revenue	6250890000	4919000	6255809000
		Capital	20891000	0	20891000
6	Elections	Revenue	171482000	0	171482000
		Capital	0	0	0
7	Excise and Taxation	Revenue	0	5188000	5188000
		Capital	0	0	0
8	Finance	Revenue	19000	36839331000	36839350000
		Capital	1000	87500021000	87500022000
9	Food, Civil Supplies and Consumer Affairs	Revenue	1124552000	0	1124552000
		Capital	2335200000	0	2335200000
10	General Administration	Revenue	84075000	2101000	86176000
		Capital	81966000	0	81966000
11	Health and Family Welfare	Revenue	5745020000	2100000	5747120000
		Capital	1000	0	1000
12	Home Affairs	Revenue	16898000	13077000	29975000
		Capital	0	0	0
13	Industries & Commerce	Revenue	1000	5000000	5001000
		Capital	1000	0	1000
14	Information and Public Relations	Revenue	80754000	0	80754000
		Capital	0	0	0
15		Revenue	22000	1000	23000

	<b>Water Resources</b>	<b>Capital</b>	<b>1428411000</b>	<b>0</b>	<b>1428411000</b>
<b>16</b>	<b>Labour</b>	<b>Revenue</b>	<b>286309000</b>	<b>0</b>	<b>286309000</b>
		<b>Capital</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>17</b>	<b>Local Government</b>	<b>Revenue</b>	<b>812933000</b>	<b>0</b>	<b>812933000</b>
		<b>Capital</b>	<b>1780566000</b>	<b>0</b>	<b>1780566000</b>
<b>18</b>	<b>Personnel</b>	<b>Revenue</b>	<b>63391000</b>	<b>43639000</b>	<b>107030000</b>
		<b>Capital</b>	<b>0</b>	<b>4000000</b>	<b>4000000</b>
<b>19</b>	<b>Planning</b>	<b>Revenue</b>	<b>2000</b>	<b>0</b>	<b>2000</b>
		<b>Capital</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>20</b>	<b>Power</b>	<b>Revenue</b>	<b>2408851000</b>	<b>0</b>	<b>2408851000</b>
		<b>Capital</b>	<b>6888319000</b>	<b>0</b>	<b>6888319000</b>
<b>21</b>	<b>Public Works</b>	<b>Revenue</b>	<b>0</b>	<b>0</b>	<b>0</b>
		<b>Capital</b>	<b>9321014000</b>	<b>0</b>	<b>9321014000</b>
<b>22</b>	<b>Revenue, Rehabilitation and Disaster Management</b>	<b>Revenue</b>	<b>17439242000</b>	<b>2379000</b>	<b>17441621000</b>
		<b>Capital</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>23</b>	<b>Rural Development and Panchayats</b>	<b>Revenue</b>	<b>7760997000</b>	<b>0</b>	<b>7760997000</b>
		<b>Capital</b>	<b>6461365000</b>	<b>0</b>	<b>6461365000</b>
<b>24</b>	<b>Science, Technology and Environment</b>	<b>Revenue</b>	<b>1000</b>	<b>0</b>	<b>1000</b>
		<b>Capital</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>25</b>	<b>Social Security, Women &amp; Child Development</b>	<b>Revenue</b>	<b>1178921000</b>	<b>0</b>	<b>1178921000</b>
		<b>Capital</b>	<b>702647000</b>	<b>0</b>	<b>702647000</b>
<b>26</b>	<b>State Legislature</b>	<b>Revenue</b>	<b>20652000</b>	<b>0</b>	<b>20652000</b>
		<b>Capital</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>27</b>	<b>Technical Education and Industrial Training</b>	<b>Revenue</b>	<b>94670000</b>	<b>28349000</b>	<b>123019000</b>
		<b>Capital</b>	<b>2000</b>	<b>0</b>	<b>2000</b>
<b>28</b>	<b>Tourism and Cultural Affairs</b>	<b>Revenue</b>	<b>510440000</b>	<b>13000</b>	<b>510453000</b>
		<b>Capital</b>	<b>358381000</b>	<b>0</b>	<b>358381000</b>
<b>29</b>	<b>Transport</b>	<b>Revenue</b>	<b>428723000</b>	<b>41118000</b>	<b>469841000</b>
		<b>Capital</b>	<b>15000</b>	<b>0</b>	<b>15000</b>
<b>30</b>	<b>Vigilance</b>	<b>Revenue</b>	<b>2000</b>	<b>0</b>	<b>2000</b>
		<b>Capital</b>	<b>4500000</b>	<b>0</b>	<b>4500000</b>
<b>31</b>		<b>Revenue</b>	<b>2000</b>	<b>0</b>	<b>2000</b>

	<b>Employment Generation, Skill Development and Training</b>	<b>Capital</b>	<b>61597000</b>	<b>0</b>	<b>61597000</b>
<b>32</b>	<b>Forestry and Wildlife</b>	<b>Revenue</b>	<b>764328000</b>	<b>619693000</b>	<b>1384021000</b>
		<b>Capital</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>33</b>	<b>Governance Reforms</b>	<b>Revenue</b>	<b>1000</b>	<b>0</b>	<b>1000</b>
		<b>Capital</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>34</b>	<b>Horticulture</b>	<b>Revenue</b>	<b>7000</b>	<b>0</b>	<b>7000</b>
		<b>Capital</b>	<b>2000</b>	<b>0</b>	<b>2000</b>
<b>35</b>	<b>Housing and Urban Development</b>	<b>Revenue</b>	<b>8584592000</b>	<b>0</b>	<b>8584592000</b>
		<b>Capital</b>	<b>4801000</b>	<b>0</b>	<b>4801000</b>
<b>36</b>	<b>Jails</b>	<b>Revenue</b>	<b>3579000</b>	<b>1345000</b>	<b>4924000</b>
		<b>Capital</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>37</b>	<b>Law and Justice</b>	<b>Revenue</b>	<b>118052000</b>	<b>82242000</b>	<b>200294000</b>
		<b>Capital</b>	<b>1000</b>	<b>17450000</b>	<b>17451000</b>
<b>38</b>	<b>Medical Education and Research</b>	<b>Revenue</b>	<b>160755000</b>	<b>48000</b>	<b>160803000</b>
		<b>Capital</b>	<b>8000</b>	<b>0</b>	<b>8000</b>
<b>41</b>	<b>Water Supply and Sanitation</b>	<b>Revenue</b>	<b>114999000</b>	<b>0</b>	<b>114999000</b>
		<b>Capital</b>	<b>252158000</b>	<b>0</b>	<b>252158000</b>
<b>42</b>	<b>Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities</b>	<b>Revenue</b>	<b>727228000</b>	<b>0</b>	<b>727228000</b>
		<b>Capital</b>	<b>4000</b>	<b>0</b>	<b>4000</b>
<b>Total</b>		<b>Revenue</b>	<b>70411403000</b>	<b>37699798000</b>	<b>108111201000</b>
		<b>Capital</b>	<b>29816999000</b>	<b>87521471000</b>	<b>117338470000</b>
<b>Grand Total</b>			<b>100228402000</b>	<b>125221269000</b>	<b>225449671000</b>

## STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of Articles 204(1) and 205 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Punjab of the sums required to meet Supplementary Grants made by the Legislative Assembly for expenditure for the financial year 2025-26.

HARPAL SINGH CHEEMA  
Finance Minister, Punjab.

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The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

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CHANDIGARH:  
THE 9<sup>TH</sup> MARCH, 2026

R. L. KHATANA,  
SECRETARY.

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**N.B. – The above Bill published in the Punjab Government Gazette (Extraordinary), dated the 9<sup>TH</sup> March, 2026 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).**